THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 27

Dated Guwahati, the 3rd of May, 2025

In supersession of all earlier directions in connection with listing of Bail matters, the Hon'ble Gauhati High Court has been pleased to notify that:

- If Bail applications are assigned to different single Judge(s) / Bench(es), in that event, all the applications arising out of same FIR will be placed before one Hon'ble Judge for disposal.
- 2. All Bail applications arising out of the same F.I.R., which are filed in the Gauhati High Court, are to be listed before the same Hon'ble Judge who has previously disposed of Bail application(s), pertaining to the said F.I.R. only if the said Hon'ble Judge is taking up Criminal matters (irrespective of the fact that the Bench may or may not be taking up Bail matters) as per roster. However, in the event the Hon'ble Judge is sitting in a Division Bench, or is not holding the Criminal roster, or is stationed in a different State under the jurisdiction of the Gauhati High Court, the instant direction would not be applicable and such matters may be listed as per roster (except in cases of subsequent Bail Application(s) as mentioned in point No. 3).

If in a given situation, it appears that two Hon'ble Judges have disposed of Bail matters arising out of the same F.I.R., and both the Hon'ble Judges are taking up Criminal matters, as per roster, then subsequent Bail application(s) are to be listed before the Senior Hon'ble Judge.

3. In case of subsequent Bail applications preferred by the same accused in the same F.I.R., i.e Bail application(s) preferred after rejection of earlier Bail applications, such Bail application(s) shall only be listed before the same Hon'ble Bench, who had earlier decided (either on merit or disposed of/dismissed as withdrawn for non-prosecution/not pressed) the bail prayer of the said accused, irrespective of the subject matter assigned to the said Hon'ble Bench.

In the event the Hon'ble Judge is stationed in a different State under the jurisdiction of the Gauhati High Court, such cases may be listed through Remote Video Conferencing.

This Notification shall come into effect immediately.

By Order, *Sd/- Raktim Duarah* **REGISTRAR GENERAL**

Memo No. HC. III-07/2024/1673-1696/ G, Dated the 3rd May, 2025. Copy to:-

- 1. The Secretary General, Supreme Court of India, New Delhi.
- 2. The Advocate General, Assam / Nagaland / Mizoram / Arunachal Pradesh, Gauhati High Court, Guwahati.
- 3. The L.R.- cum- Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-6.
- 4. The Registrar (Vigilance/Admin/Judicial/Establishment), Gauhati High Court, Guwahati.
- 5. The Registrar (Itanagar Permanent Bench/Aizawl Bench/Kohima Bench). (*They* are requested to forward the notification to the Hon'ble Judges stationed in the respective benches.)
- 6. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
- 7. The District & Sessions Judges, _____, Assam. (They are requested to circulate the notification amongst all the Judicial Officers under their jurisdiction.)
- 8. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
- 9. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
- 10. The President/General Secretary, Gauhati High Court Advocates' Association, Guwahati.
- 11. The President/Secretary, All Assam Lawyers' Association, Guwahati.
- 12. The President/Secretary, Lawyers' Association, Guwahati.
- 13. The Joint Registrar (______), Gauhati High Court, Guwahati.
- 14. The Joint Registrar cum Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
- 15. The Deputy Registrar (______), Gauhati High Court, Guwahati.
- 16. The Asstt. Registrar (______), Gauhati High Court, Guwahati.
- 17. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
- 18. The P.S. to Hon'ble Mr. /Mrs. Justice _____, Gauhati High Court, Guwahati.
- 19. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of the Gauhati High Court.*
- 20. The Court Manager, Gauhati High Court, Guwahati.
- 21. The AO (J), _____, Section, Gauhati High Court, Guwahati.
- 22. The Court Master, Court No. _____, Gauhati High Court, Guwahati.
- 23. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
- 24. The Gauhati High Court Notice Boards.

REGISTRAR GENERAL

2.05.2025